

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.

No. O.A. 329 of 1993.

Present : Hon'ble Dr. B.C.Sarma, Member (A)
Hon'ble Mr. D. Purkayastha, Member (J)

PRASANTA KISHORE ROY & ORS

VS.

UNION OF INDIA & ORS.

For applicant : Mr. S.K.Ghosh, Counsel.

For respondents : Mr. B.K.Chatterjee, Counsel.

Heard on : 7.4.97 :: Ordered on : 7.4.97.

O R D E R

B.C.Sarma, AM

The dispute raised in this application is about non-extension of the benefit of the judgement and order passed by this Tribunal on 3.7.96 in O.A. 1077 of 1994 (Jahar Lal Dutta & Ors. Vs. Union of India & Ors.) to the applicants after completion of eight years' continuous service in the post of Draftsman Gr.II to the post of Draftsman Gr.I in the scale of Rs.1600-2660/-.

2. When the admission hearing of the matter was taken up today, Mr. Ghosh, 1d. counsel for the applicants, submits that the applicants have submitted a representation dated 14.3.97 addressed to the Chief General Manager, Calcutta Telephones with the prayer that benefit of the judgement cited above should be extended to them, which has not yet been done. Mr. Ghosh, therefore, prays for a direction to consider the said representation.

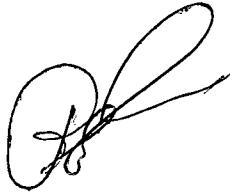
3. Mr. B.K.Chatterjee, 1d. counsel, appears for the respondents. We have heard the submission made by him.

4. We have heard the submissions made by both the parties and perused records. We find that the representation was submitted only on 14.3.97 and without giving any time to the respondents, the applicants have come to this Tribunal for getting a direction based on the representation. In all fairness, the applicants should



have waited for some more time. However, since the applicants have prayed for a direction be issued on the respondents to consider their representation, we dispose of this application at the stage admission hearing itself, with the direction that the respondents shall within a period of three months consider the representation dated 14.3.97 as set out at annexure-C to the application and pass appropriate orders as per rules, which shall be conveyed to the applicants within the same period of time. If as a result of such consideration it is found that the applicants are entitled to get the benefit as prayed for in the instant application such benefit shall also be extended to them within a further period of two months' time from the date of taking such decision. We pass no order as regards costs.


(D.Purkayastha)
MEMBER (J)


(B.C.Sarma)
MEMBER (A)